

ANNEXURE-C

**INDEMNITY BOND EXECUTED IN PURSUANCE OF
REGISTRATION OF INTELLECTUAL PROPERTY RIGHTS
WITH INDIAN CUSTOMS**

**[See Rule 5(b) of Intellectual Property Rights (Imported Goods)
Enforcement Rules,2007]**

[To be Executed by the Right holder(s)]

1. Whereas, _____(Name & Address) _____ is the right holder/owner of the Copyright/Trade Mark/Patent/Design/Geographical Indication and are duly registered with _____(indicate the authority with whom it was registered) _____, _____(Place) _____ and have decided to seek protection from the Indian Customs of the registered rights against the imported infringing goods that are violating of the Intellectual Property Laws in India.

2. And whereas, on our application, the Indian Customs have obliged to suspend the clearance of the suspected infringing goods as set out in the Intellectual Property Rights (Imported Goods) Enforcement Rules, 2007, we hereby undertake in terms of Rule 5(b) of the said Rules to indemnify the Union of India, represented by Commissioner of Customs _____(specific formation) _____ or any of his authorized Officer(s) from any damages incidental and ancillary to such suspension of clearance and any further action preventing distribution and circulation of infringing goods, on our behalf, after importation.

3. Further, we indemnify the Union of India, represented by Commissioner of Customs _____(specific formation) _____ or any of his authorized Officer(s) from any future liabilities, in case any third party other than _____(Name & Address) _____ proves before any competent authority or any court of law in India or outside, that they are entitled legally to import, distribute and/or circulate the impugned goods sought to be protected under the said Rules by us. We also undertake to bear all such expenses and make good any losses that might be incurred in relation to the measures initiated and actions taken on the basis of our application under the said Rules.

Place:
Date:

Signature of the Right Holder

Witnesses: (i)
(Signature, Name & Address)

(ii)

Note: Strike off the irrelevant part(s).